

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 304
IB-477/ND/2023
New IA-3173/2024, New IA-3229/2024
New IA-3307/2024

IN THE MATTER OF:

IndusInd Bank Ltd.

...

Appellant/Petitioner

Versus

Feedback Energy Distribution Co. Ltd.

...

Respondent

Under Section: 7 of (IBC) 2016

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Mr. Gautam Singh, Mr. Nachiketa Joshi Advs.
In IA-3229/2024

For the RP : Adv. Niraj Chamyal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3173/2024: For the reasons stated therein, **the IA is allowed** and the CIRP is extended by 90 days beyond 100 days.

The IA stands allowed.

IA-3229/2024: The prayer made in the application is for condoning the delay of 21 days in concluding the meeting of the Committee of Senior Advocates constituted in terms of the order dated 26.04.2024.

The application is disposed of with a direction that the application can be moved as and when the report of the Committee is available and sought to be placed on record before this Tribunal.

IA-3307/2024: For the reasons stated therein, **the IA is allowed** and the report qua reconstituting of CoC is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)